



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.86/2020/ARE-4

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 24.03.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Shri Suresh.K, Panchayath Development Officer, Kota Gram Panchayath, Brahmavara Taluk, Udupi District - reg.

Ref:- 1) Government Order No. RDP 75 GPS 2020 dated 06.05.2020.

2) Nomination order No. UPLOK-2/DE.86/2020 dated 16.05.2020 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 20.03.2021 of Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 06.05.2020 initiated the disciplinary proceedings against Shri Suresh.K, Panchayath Development Officer, Kota Gram Panchayath, Brahmavara Taluk, Udupi District, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE.86/2020 dated 16.05.2020 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Shri Suresh.K, Panchayath Development Officer, Kota Gram Panchayath, Brahmavara Taluk, Udupi District, was tried for the following charges :-

“ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ-ಶ್ರೀ ಸುರೇಶ್ ಕೆ., ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕೋಟ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಬ್ರಹ್ಮಾವರ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ ಆದ ನೀವು ಚಾಂತಾರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 92/2 ರಲ್ಲಿರುವ 0.29 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ಮಾಲೀಕರು ದಿನಾಂಕ: 28/08/2009ರ ಭೂ ಪರಿವರ್ತನಾದೇಶದ ಷರತ್ತಿನಂತೆ ಜಮೀನಿನ ಲೇಔಟ್ ಪ್ಲಾನ್‌ಗೆ ಅನುಮೋದನೆ ಪಡೆಯದೇ ಷರತ್ತನ್ನು ಉಲ್ಲಂಘಿಸಿ ಪರಭಾರೆ ಮಾಡಿದ್ದು ಮಾಲೀಕರು ಸಂಬಂಧಪಟ್ಟ ಪ್ರಾಧಿಕಾರದಿಂದ ನಕ್ಷೆ ಅನುಮೋದನೆ ಪಡೆಯದೇ ಅಭಿವೃದ್ಧಿ ಶುಲ್ಕ ಪಾವತಿಸದೇ ನಿಯಮ ಬಾಹಿರವಾಗಿ ನಿವೇಶನಗಳನ್ನು ಮಾಡಿದ್ದು, ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ವಿಧಿಸಿದ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದ್ದರೂ ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸದರಿ ನಿಯಮ ಬಾಹಿರವಾಗಿ ವಿಂಗಡಿಸಿದ ನಿವೇಶನಗಳಿಗೆ ಸ್ವತ್ತು ಸಂಖ್ಯೆ ನೀಡಿ ಪಂಚಾಯತ್ ವತಿಯಿಂದ ನಮೂನೆ 9 ಮತ್ತು 11 ಎ ದಾಖಲೆಗಳನ್ನು ಮಾಲೀಕರಿಗೆ ನೀಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ. ಅದರಂತೆ ನೀವು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.

4. The Inquiry Officer (Additional Registrar of Enquiries- 4) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Shri Suresh.K, Panchayath Development Officer, Kota Gram Panchayath, Brahmavara Taluk, Udupi District, is ' proved '.

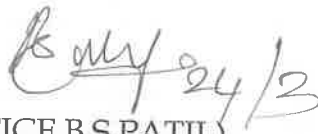
5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, DGO Shri Suresh.K, is due to retire from service on 30.06.2025.

7. Having regard to the nature of charge '*proved*' against the DGO - Shri Suresh.K, and considering the totality of circumstances, it is hereby recommended to the Government to impose penalty of ' withholding two (02) annual increments payable to DGO Shri Suresh.K, with cumulative effect."

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*